

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-421(PB)/2017

IN THE MATTER OF:

Amar Tours & Transport
Vs
GO Airlines (India) Ltd.

.... APPLICANT / PETITIONER
.... RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 15.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Applicant/petitioner: Mr. Saurabh Upadhyay and Mr. Harshit Sanwai, Advs.

For the Respondent: Dr. U.K. Chaudhari, Senior Advocate with Mr. Abdhesh Chaudhari, Mr. Meenesh Dubey and Mr. Himanshu Vij, Advocates

ORDER

Arguments heard.

Order reserved.

Sd-
(M.M. KUMAR)
PRESIDENT

Sd-
(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

15.01.2018
Vineet